

No. CMM/GC/ 25 /2018
Chief Metropolitan Magistrate's
Office, Esplanade. Mumbai.

Date : 22.03.2018

NOTIFICATION

- Ref. -** 1. Hon'ble High Court Letter No.A(Spl)/Misc/129/2014 dtd.16.05.2014
2. This office circular No.CMM/OC/07/2017 dtd.18.03.2017.

As per the above referred Hon'ble High Court letter in respect of Juvenile in conflict with law the Hon'ble High Court has issued the guidelines which are incorporated in the above referred letter that the production of Juvenile in conflict with law before Regular Magistrate is contrary to the provisions of Juvenile Justice (Care and Protection of Women) Act, 2000.

As per the above referred Office Circular, the **Juvenile Justice (Care & Protection of Children) Act 2015** has been enacted and has come into operation **w.e.f. 01.01.2016** i.e. date of its notification in Government of India Gazette dated 01.01.2016 in place of earlier Juvenile Justice (Care & Protection of Children) Act 2000.

In view of the said guidelines, the following Principal Magistrate, Juvenile Justice Board (City & Suburb), Umerkhadi, Mumbai will attend the **URGENT BAIL APPLICATIONS after Court hours** on the working days, Sundays and Holidays covering entire Mumbai jurisdiction, with immediate effect, shown as per following arrangement.

Name and Address	Month
Shri. P. R. Shinde, Principal Magistrate, Juvenile Justice Board (City), Umerkhadi, Mumbai Address: Building No. 06/25, Govt. Quarters, Haji Ali, Mumbai - 400 034. Tel. No. -- Mob. No. 9423766517	April - 2018 & June - 2018
Smt. J. V. Pekhale-Purkar, Principal Magistrate, Juvenile Justice Board (Suburban), 21 st Court, Umerkhadi, Mumbai Address: Tushar, 504, Churchgate, Mumbai. Tel. No. -- Mob. No. 9371643026	May - 2018

N. B. - The Urgent Bail Applications should be preferred between 8.30 p.m. to 10.00 p.m.

- 1 *The above arrangement should be scrupulously noted by the Advocates and parties. They should not trouble any Magistrate or Chief Metropolitan Magistrate, Mumbai at their residence for inquiries about the Night Bail Postings in respect of Juvenile.*
- 2 *The concerned Police Stations in Gr. Mumbai should depute their official along with the say in Bail Applications to appear before the above Magistrate at his/her residence. These directions should be followed scrupulously.*
- 3 *The charge of urgent Bail Applications of Principal Magistrate of Juvenile Justice Board, City/ Suburban during his/her leave period or absence in Headquarter shall be attended by another Principal Magistrate of Juvenile Justice Board.*


(Laxmikant A. Bidwai)

I/c.Chief Metropolitan Magistrate,
Esplanade, Mumbai

C.C. To:

1. All Addl. Chief Metropolitan Magistrates & Metropolitan Magistrates, Mumbai.
2. Principal Magistrate, Juvenile Justice Board (City & Suburb), Umerkhandi, Mumbai.
3. Commissioner of Police, Mumbai (*with request to circulate the said Order to all Police Stations, Gr. Mumbai through wireless system.*).
4. Registrar, Esplanade, Mumbai.
5. Deputy Registrar/Asst. Registrars of all courts.
6. Office Superintendent.
7. Chief Police Prosecutor, Mumbai.
8. Municipal Commissioner, Mumbai.
9. The Inspector of Police, (C.Rly.), C. S. T., Mumbai.
10. The Inspector of Police, (W.Rly.), Mumbai Central.
11. The Presidents/Secretaries of Advocate Bar Associations of all centres, Gr. Mumbai.
12. Confidential Section/Gazette Section.
13. Server Section, Esplanade.
14. Notification File.
15. Select File.